

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 215 of 2010
with Miscellaneous Application No. 336 of 2010

Thursday, this the 15th day of April, 2010

CORAM:

Hon'ble Mr. Justice K. Thankappan, Judicial Member

M.G. Oonnikrishnan Nair, Lower Division Clerk,
 Office of the Superintending Archaeologist,
 Archaeological Survey of India, Thrissur Circle,
 Thrissur.

Applicant

(By Advocate – Mr. S. Radhakrishnan)

V e r s u s

1. Union of India, represented by Secretary,
 Ministry of Culture, Sastri Bhavan, New Delhi.
2. The Director General, Archaeological Survey of India,
 Janpath, New Delhi-11.
3. The Director (Museums), Archaeological Survey
 of India, Janpath, New Delhi-11.
4. The Regional Director, Southern Region,
 Archaeological Survey of India, No. 521,
 Yamuna Block, 5th Floor, National Games Village,
 Bangalore-34.
5. The Superintending Archaeologist, Archaeological
 Survey of India, Thrissur Circle, Puratattva Bhavan,
 FF-19 (A) KSHB Flats, Block No. 3, Pullazhy P.O.,
 Thrissur-680012.
6. The Assistant Superintending Archaeologist,
 Archaeological Survey of India, Museum Branch,
 Mattanchery Palace, Kochi-2.

Respondents

**(By Advocate – Mr. Sunil Jacob Jose, SCGSC for Ms. Deepthi Mary
 Varghese, ACGSC)**



These applications having been heard on 15.4.2010, the Tribunal on the same day delivered the following:

O R D E R

When this Original Application was admitted by this Tribunal, an interim order to keep a post of LDC vacant at Mattanchery was ordered. However, subsequently as per MA-1 order dated 25.3.2010 it is seen that the applicant has already been transferred to Mattanchery and he is also ordered to be relieved from Thrissur Circle on 31.3.2010. If so, the grievance of the applicant in this Original Application subsists no more. However, the counsel for the applicant submits that by a subsequent order dated 26.3.2010 the relieving of the applicant is kept in abeyance without any reason.

2. In the above circumstances, this Tribunal feel that the MA-2 order is to be interferred with and the MA-1 order has to be implemented by the respondents forthwith. Accordingly, the fifth respondent is directed to relieve the applicant forthwith in pursuance to the Annexure MA-1 order.

3. With the above direction passed in the Miscellaneous Application No. 336 of 2010, the present Original Application also stand disposed of accordingly. The applicant may also produce a copy of this order as well as the aforesaid MA to the fifth respondent for necessary compliance of the order.

JK appay

**(JUSTICE K. THANKAPPAN)
JUDICIAL MEMBER**

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